

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) (Ins) No. 623 of 2020**

**IN THE MATTER OF:**

**Hemanshu Jamnadas Domadia**

**...Appellant**

**Versus**

**Central Bank of India & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Keith Varghese, Mr. Mohit Gupta, Advocates.**

**For Respondent: Mr. Kunal Tandon, Ms. Richa Sandilya, Advocates for R-1.**

**O R D E R**  
**(Virtual Mode)**

**26.02.2021** Learned counsel for the Appellant seeks permission to file Appropriate Application for taking Additional Document on record. He is permitted to do so.

The Appellant is directed to serve the advance copy on the Respondent Counsel.

Learned Counsel for the Respondent seeks and is allowed to ascertain whether the plea of acknowledgment under Section 19 of the Limitation Act, has been taken before the Adjudicating Authority or not.

In such circumstances, the matter is adjourned.

Let the matter be fixed 'For Hearing' on **05<sup>th</sup> March, 2021** on top of the list.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. KanthiNarahari]**  
**Member (Technical)**

SC/Bm.